## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 1427/2021

(Arising out of impugned final judgment and order dated 07-01-2021 in CRLMWP No. 15832/2020 passed by the High Court Of Judicature At Allahabad)

**NAGESH CHAUDHARY** 

Petitioner(s)

**VERSUS** 

STATE OF U.P. & ORS.

Respondent(s)

([FOR DISPOSAL] )

WITH

SLP(Crl) No. 2976/2021 (II)

Date: 13-09-2022 These petitions were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. Divakar Kumar, AOR

Mr. Arjun Singh Bhati, AOR

For Respondent(s) Mr. R.K. Raizada, Sr. Adv./AAG

Mr. Sarvesh Singh Baghel, AOR

Mr. Suviral lal, Adv.

Ms. Meha Agrawal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The new listing system is not giving an adequate time to take up matters fixed for hearing like the present case as there are number of matters within the span of 'Afternoon' session.

List on 15.11.2022.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)